

Special instrument in vehicles to prevent theft

†2094. SHRI KRISHAN LAL BALMIKI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the names of special instruments which have been made mandatory to be installed in vehicles by Government to prevent day to day theft of transport and non-transport vehicles;

(b) the provisions in existence at present to cancel the licences of such drivers who are responsible for road accidents and the details of proposals under consideration in this regard; and

(c) the details of proposals received from the Government of Rajasthan with regard to prevention of road accidents and vehicle theft and by when Government proposes to implement these proposals?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEV S. KHANDELA): (a) No specific anti-theft instrument has been made compulsory by the Government for fitment in motor vehicles.

(b) Under Section 19 of the Motor Vehicles Act, 1988, a licensing authority may disqualify a person from holding a driving licence or revoke such licence on a number of grounds such the person being habitual criminal/drun kard/addict to any narcotic drugs or commission of any cognizable offence, dangerous driving etc. Under Section 22 of the Act, Court may also cancel the driving licence if the person is convicted of an offence relating to dangerous driving causing, death of, or grievous hurt to, any person. A court shall necessarily cancel the licence on subsequent conviction for the offence relating to drunken driving.

(c) Government of Rajasthan had suggested that cases of accidents by a driver be entered in his driving licence record and such violations should attract penalty points. The driving licence is to be cancelled after the penalty points get accumulated to a certain level. The Government of Rajasthan had also suggested for making mandatory provisions in the rules for installation of security gadgets (central locking, steering lock, fuel lock) in the motor Vehicles.

Government of Rajasthan has already been informed that issuance of driving in Smart Card mode includes provisions for as many as ten endorsements on the driving licence along with other details. Section 19 of the Act also empowers the licensing authorities to disqualify a person from holding a driving licence or revoke such licence on a number of grounds. The Motor Vehicles Act, 1988 and the Central Motor Vehicles Rules, 1989 do not debar fitment of security gadgets in the motor vehicle.

Sanctioning of annual plan and renewal programme

†2095. SHRI KRISHAN LAL BALMIKI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

† Original notice of the question was received in Hindi.

(a) whether it is a fact that the annual plan is generally sanctioned in June/July every year and current renewal programme is likely to be sanctioned in the month of July/August;

(b) if so, the action being taken by the Central Government to sanction the advance renewal programme; and

(c) the action being taken by Government for expeditious sanctioning of annual plan and current renewal programme?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) The Annual Plan and the Periodical Renewal (PR) programme are approved only after the allocations of funds for Plan and Non-Plan works are approved by the Government.

(b) and (c) This Ministry initiates the process for finalizing the prioritized list of works to be taken up under Annual Plan and PR programme in advance based on the anticipated allocation.

Production of textile in different sectors

†2096. SHRI RAVI SHANKAR PRASAD:

SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of TEXTILES be pleased to state:

(a) whether it is a fact that the production of textiles has decreased in the handloom and powerloom sector, while the same has increased in mill and hosiery' sector in the year 2008-09;

(b) if so, the facts in this regard and the status of production of textiles in the above sectors;

(c) whether Government has worked on any plan to provide economic support to the industrial units of handloom and powerloom sectors; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Yes, Sir, it is a fact that production of textiles has decreased in the handloom and powerloom sector while the same has increased in mill and hosiery sector as may be seen from the table below which indicates the figures of four years:

(Mn. Sq. Mtr.)

Item	2005-06	2006-07	2007-08	2008-09 (Prov.)
Handloom	6108	6536	6947	6677
Powerloom	30626	32879	34725	33648
Mill	1656	1746	1781	1796
Hosiery	10418	11504	11804	12077

† Original notice of the question was received in Hindi.